

14.30½ hrs.

CODE OF CRIMINAL PROCEDURE
(AMENDMENT) BILL*

(Amendment of sections 127, 128 and 129).

Shri Hari Vishnu Kamath (Hoshangabad): Sir, I beg to move for leave to introduce a Bill further to amend the Code of Criminal Procedure, 1898.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Code of Criminal Procedure, 1898."

The motion was adopted.

Shri Hari Vishnu Kamath: Sir, I introduce the Bill.

DELIVERY OF BOOKS AND NEWS-
PAPERS (PUBLIC LIBRARIES)
AMENDMENT BILL*

(Amendment of sections 2 and 3)

Shri Hari Vishnu Kamath (Hoshangabad): Sir, I beg to move for leave to introduce a Bill further to amend the Delivery of Books and Newspapers (Public Libraries) Act, 1954.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Delivery of Books and News-

papers (Public Libraries) Act, 1954."

The motion was adopted.

Shri Hari Vishnu Kamath: Sir, I introduce the Bill.

CONSTITUTION (AMENDMENT)
BILL*

(Amendment of article 316)

Shri S. N. Chaturvedi (Firozabad): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

Shri S. N. Chaturvedi: Sir, I introduce the Bill.

CODE OF CRIMINAL PROCEDURE
(AMENDMENT) BILL*

(Omission of section 109)

डा० राम मरोहर लोहीया (फर्रुखाबाद): उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि दण्ड प्रक्रिया संहिता, 1898 में प्रायः संशोधन करने वाले बिल को पेश करने की अनुमति दी जाये।

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the code of criminal procedure, 1898."

The motion was adopted.

डा० राम मरोहर लोहीया: उपाध्यक्ष महोदय, मैं इस बिल को पेश करता हूँ।